

**BEFORE THE NATIONAL GREEN TRIBUNAL
AT KOLKATA**

O.A NO. 194 of 2024

(Earlier O.A No. 1120/2024/PB)

IN THE MATTER OF:

News Items Titled “FIR filed over alleged listing of Khuga Reserve Forest Land for sale in Churachandpur” appearing in Ukhrul Times dated 19.08.2024.

.....**APPLICANT**

-VERSUS-

Union of India & Ors.

.....**RESPONDENTS**

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Date: 10.02.2025

Place: Shillong

For Respondent No.3

Filed through



Adv. Apurba Ghosh,
Address : 25/D, Baderaipur Road, Jadavpur,
Kolkata-700032.

Contact No. 9476239442, 7908977192,
Email id: apu7law@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL
AT KOLKATA
O.A NO.194of 2024
(Earlier O.A No. 1120 of 2024)**

IN THE MATTER OF:

News Items Titled "FIR filed over alleged listing of Khuga Reserve Forest Land for sale in Churachandpur" appearing in Ukhrul Times dated 19.08.2024.

.....APPLICANT

-VERSUS-

Union of India & Ors


.....RESPONDENTS

**REPLY AFFIDAVIT ON BEHALF OF, MINISTRY OF ENVIRONMENT
FOREST AND CLIMATE CHANGE, RESPONDENT NO.3**

I, Ms. Laetitia Jean Syiemiong, daughter of (L) Andrew Ranee, aged about 49 years, presently working as Deputy Inspector General of Forest in the Ministry of Environment, Forest and Climate Change, Regional Office, Shillong, do hereby solemnly affirm and state as follows:-

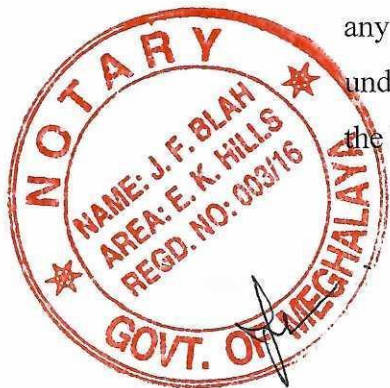
1. That I am holding the post of Deputy Inspector General of Forest, in the Ministry of Environment, Forest and Climate Change, Regional Office, Shillong, (for short MoEF & CC) and I have made myself acquainted with the facts and circumstances of this case as well as the official records placed before me and I have been duly authorized and empowered by the respondent No.3 to make and swear this affidavit for and on behalf of MoEF & CC and I am competent to do so.




 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

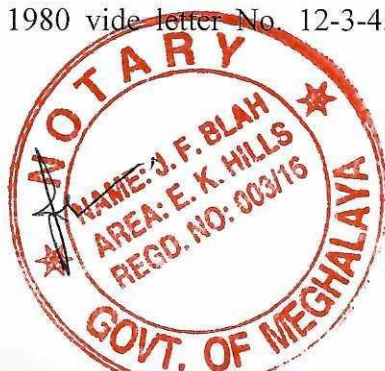
45
 Instrument No 10/2/25
 Date:

2. That I have gone through the Original Application (Suo-Moto) and I have understood the contents / allegations / averments / statements and / or tenor thereof made in the said Original Application. I deny all the averments in the Original Application (Suo-Moto) except those that are specifically admitted herein.
3. That this instant matter was registered Suo-Moto as Original Application No. 1120/2024/PB vide Order dated 02.09.2024 by the Hon'ble National Green Tribunal, Principal Bench based on the news item titled "FIR filed over alleged listing of Khuga Reserve Forest Land for sale in Churachandpur" appearing in Ukhrul Times dated 19.08.2024. Vide the said Order, the Hon'ble Principal Bench was pleased to implead the Ministry of Environment, Forest & Climate Change, Regional Office as Suo-Moto Respondent No. 3 in the instant Suo-Moto proceedings and also directed the instant matter be transferred to this Hon'ble Tribunal.
4. That at the outset, it is humbly submitted that the MoEFCC deals with policy and regulatory issues at a broader level. The role of the MoEFCC is to frame policy, provide directions and guidance in an advisory capacity, as well as to provide necessary approvals under the provisions of the relevant Central Acts so far as the protection and conservation of forest, wildlife and other environmental resources are concerned.
5. The 'land' is a subject matter of the State Government. The forest areas and the legal boundaries thereof are determined and maintained by the concerned State Government. That being the repository of land records, the State Government has the primary responsibility to determine the status of any parcel of land, giving due regard to gazette notifications, provisions under State and Central Acts and concerned judgments and directions of the Hon'ble Supreme Court.




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

6. That, prior approval of the Central Government under Section 2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 is required for carrying out any non-forest activity on forest land. Any contravention of the above provision would amount to a violation of the Act and attract the penal provisions in it. Any contravention of the above provision would amount to a violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and attract the penal provisions as specified under Section 3A and 3B of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.
7. That vide letter dated 27.09.2024, the State Government of Manipur had furnish its comments, disclosing the factual status of the allegations appearing in the Ukrul Times dated 19.08.2024. The Manipur Forest Department has informed that team of Churachandpur Forest Division conducted a spot enquiry of the patch of land cleared and allegedly being on sale by a private party on 15th August, 2024. As per their findings, the said land neither falls under Reserved Forest nor Protected Forest. The said land is an un-surveyed jhum land in the name of Shri Siektinpao and falls under Unclassed Forest category. Being the catchment of Khuga Dam, the Forest Department has covered this land in the Working Plan of Churachandpur Division for the purpose of protection and controlling soil erosion. The land being Unclassed Forest land may attract provisions under Forest (Conservation) Act, 1980 if used for non-forestry purpose. A copy of the letter dated 27.09.2024 is annexed hereto as **Annexure-R3/1**.
8. That MoEF&CC Regional Office Shillong had approved the Working Plan of Churachandpur Forest Division under Section 2 of the Forest (Conservation) Act, 1980 vide letter No. 12-3-45/2010/RONE/MN/2024-53, dated 20.10.2010




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

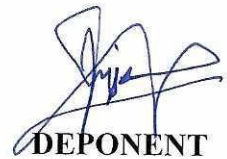
for a period of 10 (ten) years i.e. 2010-11 to 2019-20. Subsequently, approval for extension of validity of Working Plan of 1 (one) year for Southern Forest Division, Churachandpur district was conveyed vide letter No.12-8/72/2015/WP-WS/MN/46, dated 19.04.2022 with the same conditions as stipulated in the original approval. Thereafter, approval of the Preliminary Working Plan Report (PWPR) for Churachandpur Forest Division for a period 2020-21 to 2029-30 was conveyed vide letter No.12-3-29/2022/RONE/WP/Churachandpur/MN/2406-07, dated 18.11.2024 with a request to submit the Draft Working Plan of the Division. Copies of the letter dated 20.10.2010, 19.04.2022 and 18.11.2024 are enclosed as **Annexure R3/2, Annexure- R3/3 and Annexure- R3/4 respectively.**

9. That, the answering respondent reserves the right to file additional information before the Hon'ble Tribunal, if required till Pendente-lite.
10. That, in view of the aforementioned facts and circumstances, this Hon'ble Tribunal may kindly be pleased to pass appropriate order(s)/directions as the Hon'ble Tribunal may deem fit and proper in the interest of justice.

Identified by:



(Miss. Ana A Sangma)
Advocate, Shillong
Enrollment No. 0527 of 2018

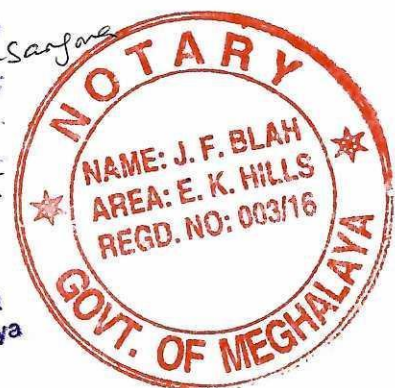


DEPONENT

Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

SOLEMNLY AFFIRMED BEFORE ME THIS DAY
ON 10/12/25 THE DEPONENT IS IDENTIFIED BY A.A. Sangma
I CERTIFY THAT THE CONTENTS OF THE AFFIDAVIT
ARE READ ORDER AND EXPLAINED TO THE
DEPONENT WHO VERIFIED THE SAME BEFORE ME

J. F. BLAH
NOTARY
East Khasi Hills District
Government of Meghalaya



VERIFICATION

I, the above named deponent do hereby verify that the contents of the above affidavit are true and correct to my knowledge and area based on official records and nothing material is concealed therein.

Verified at Shillong on this 10th day of February, 2025.



DEPONENT

Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong



Government of Manipur
Office of the Principal Chief Conservator of Forests
Sanjenthong: Imphal

No.12/25/2024/ O.A No.1120/Forests

1359

Imphal, the 24th September 2024

To

Mr. Pukhrambam Ramesh, Advocate
Advocate on record for State of Manipur
New Delhi

Subject: O. A. No. 1120 of 2024

Suo-motu on the basis of news item titled "FIR filed over alleged listing of Khuga Reserved Forest Land for sale in Churachandpur" appearing in Ukhrul Times dated 19.08.2024.

Sir

With reference to the above subject, I am directed to furnish herewith the parawise comment in respect of Original Application No. 1120 of 2024 for taking up further necessary action to prepare and file the Counter Affidavit in the Hon'ble National Green Tribunal at an early date.

Further, to request you to represent the Respondents viz. i) Principal Chief Conservator of Forest & HoFF & ii) Divisional Forest Officer/ Churachandpur Forest Division in the Hon'ble National Green Tribunal (NGT) in the said O.A No. 1120 of 2024.

Encl: as above

Yours faithfully

Soreiphy Vashum
27/9/2024

(Soreiphy Vashum)

Addl. Principal Chief Conservator of Forests (APM)
Government of Manipur

Copy to:

1. Deputy Director General (C), Integrated Regional Office, Ministry of Environment , Forest & Climate Change, Law-U-Sib, Lumbatngen, Near MTC Workshop, Shillong-793021, Meghalaya.
2. Deputy Secretary (For, Env't & CC), Govt. of Manipur.
3. File

डायारी सं / Diary No 1508
दिनांक / Date 17/10/24
प. वन एवं ज. प. मंत्रालय / MoEF&CC
क्षेत्रीय कार्यालय, शिलांग /
Regional Office, Shillong

DIQ

25/10

SO-II/LA

25/10

**Parawise comment in respect of
Original Application No.194/2024/EZ
(Earlier O.A No.1120/2024)**

News Item titled "FIR filed over alleged listing of Khuga Reserved Forest Land for sale in Churachandpur" appearing in Ukhrul Times dated 19.08.2024

Para No.1 : It is to submit that the Water Resources Department, Manipur had registered a complaint to the Officer-in-charge, Churachandpur Police Station, Manipur dated 16th August, 2024 for encroachment of land near the Khuga Dam, Churachandpur and requested for filing of FIR. Accordingly, FIR No.214(08)2024 CCP-PS u/s 326(b)/329(3)/3(5)BNS dated 17th August, 2024 at 4:30 p.m. was filed under Churachandpur P.S. by the Water Resources Department, Government of Manipur

ANNEXURE 1 (Colly) is the copy of Complaint dated 16.08.2024 of Superintending Engineer, Water Resources Department, Govt. of Manipur and a copy of FIR No.214(08)2024 CCP-PS u/s 326(b)/329(3)/3(5)BNS dated 17th August, 2024

Para No.2 : It is to submit that a team of Churachandpur Forest Division conducted a spot enquiry of the patch of land cleared and allegedly being on sale by a private party on 15th August, 2024. As per their findings, the said land neither falls under Reserved Forest nor Protected Forest. The said land is un-surveyed jhum land in the name of Shri Siektinpao and falls under Unclassed Forest category. Being the catchment of Khuga Dam, the Forest Department has covered this land in the working Plan of Churachandpur Division for the purpose of protection and controlling soil erosion. This land being Unclassed Forest land may attract provisions under Forest (Conservation) Act, 1980 if used for non-forestry purpose.

ANNEXURE 2 is the copy of Inspection Report dated 15.08.2024 of the Range Forest Officer/ Churachandpur Range submitted to the Divisional Forest Officer/ Churachandpur Forest Division.

The Deputy Commissioner, Churachandpur, Manipur in his letter No.2/43/2020-DC/CCP/(Pt-1)1091 dated 23rd August, 2024 and Water Resources Department, Manipur in their letter No.EE/KHWD/1-60/2024-25/36 dated 19th August, 2024 both of which were addressed to the Divisional Forest Officer, Churachandpur, Manipur mentioned that the said land belongs to Shri. Siaktinpao son of Soivum of Mata Village which was registered under the registration No.159 of 3/12/1971 at Sub-Registrar Churachandpur, Manipur.

ANNEXURE 3 is the copy of letter No.2/43/2020-DC/CCF/(Pt-1)1091 dated 23.08.2024 of Deputy Commissioner, Churachandpur District.

ANNEXURE 4 is the copy of letter No.EE/KHWD/1-60/2024-25/36 dated 19.08.2024 of Executive Engineer, Khuga Headworks Division, Water Resources Department, Govt. of Manipur.

Further, Manipur Gazette No. 460 dated February 8, 1996 published a notification by the then Commissioner (Revenue), Revenue Department, Government of Manipur vide No. 38/43/93-R dated 29th January, 1996 also mentions Shri Siaktinpao s/o Soivum of Mata as one of the landowners of unsurveyed hill land that was acquired under Khuga Dam Project.

ANNEXURE 5 is the copy of Manipur Gazette, Extraordinary No. 460 dated February 8, 1996 of The Commissioner (Revenue), Government of Manipur.

Therefore, it is submitted that the said land neither falls under any Reserved Forest nor Protected Forest.

Para No.3 : It is to state that there is no Manipur Forest Act of 1960. Instead, there was Manipur Forest Rules, 1971 which was superseded by Manipur Forest Rules, 2021; Indian Forest Act, 1927 and Indian Forest (Manipur Amendment) Act, 2018. The Department has no record of declaration or notification of any Khuga Reserve Forest. List of all Reserved Forests, Protected Forests and Proposed Reserved Forests of the state of Manipur is attached.

ANNEXURE 6 is the List of Reserved Forests, Protected Forests and proposed Reserved Forests of the State of Manipur.

The Deputy Commissioner, Churachandpur in his letter No.2/43/2020-DC/CCP/(Pt-1)/1090 dated 24th August, 2024 addressed to the Divisional Forest Officer, Churachandpur enclosed letters to his query for clarification on Khuga Reserve Forest submitted by SDO, Churachandpur and SDO, Saikot stating that both offices have no information or revenue record of Khuga Reserve Forest.

ANNEXURE 7 is a copy of letter No.2/43/2020-DC/CCP/(Pt-1)/1090 dated 24.08.2024 of the Deputy Commissioner. Churachandpur.

Para No.4 : As stated above in Para No.2

Para No.5 : No comment.

Para No.6 : No Comment.

Para No.7 : It is again submitted that the said land does not fall under any Reserved Forest or Protected Forest and also the said land is registered in the name of Shri Siaktinpao s/o Soivum of Mata vide notification No. 38/43/93-R dated 29th January, 1996 of Commissioner (Revenue), Revenue Department, Government of Manipur.

Para No.8 : No Comment.

Para No.9 : No Comment.

Para No.10 : No Comment.

**Esther Laltankim Serto
Divisional Forest Officer
Churachandpur Forest Division**

ANNEXURE-1

GOVERNMENT OF MANIPUR
WATER RESOURCES DEPARTMENT

Dated the 16th Aug, 2024

No. SE/KPC/MIS/2024/125



To,
The Officer-in-Charge
Churachandpur Police Station
Churachandpur, Manipur

Subject: Complain regarding Land Encroachment Near Khuga Dam and Request for FIR.

Sir,

I am writing to bring to your immediate attention a pressing issue concerning the illegal encroachment of land near the Khuga Dam, Churachandpur. It has come to my notice that a group of individuals has unlawfully occupied and started developing the land adjacent to the Dam which is a violation of property laws and possess a serious threat to the environment and public resources. Their action has been damaged to the Khuga Dam as well as polluted to the Dam.

The encroachment has not only disturbed the natural landscape but also jeopardizes the integrity of the dam area, which is crucial for the community's water supply and ecological balance. The encroachers have begun unauthorized clearing of trees and construction of roads.

I kindly request the Churachandpur Police Station take immediate action as per the law of the State to address this matter. Specifically, I urge you to conduct a thorough investigation to identify and assess the extent of encroachment, register a First Information Report (FIR) against the individuals involved in this unlawful activity and implement measure to halt further development or unauthorized use of the land.

The encroachment of land not only violates the legal norms but also affect the local community and environment. Prompt action from your esteemed office will help restore order and prevent further damage.

Thank you for your attention to this urgent matter.

Created as an OE of FIR NO.
214 (B) 2024 (IP-PS) U/S 326(b)/
229(b)/2(c) BNS

Sibes
17/8/2024
Officer-in-Charge
Churachandpur Police Station
Manipur

Yours faithfully

(Chitam Chongtham) (36 Yrs)
Superintending Engineer
Khuga Project Circle
Water Resources Department, Manipur
Dated, the 16th Aug, 2024

s/o Ch. Chittaranjan

Add: Nagamapal, Singjubeung Ledim

7005402938

Endt: No SE/KPC/MIS/2024/125

Copy to:

1. The Chief Engineer, WRD, Manipur
2. Addl. Chief Engineer-I, WRD, Manipur
3. The Deputy Commissioner, Churachandpur
4. The Superintending Police, Churachandpur
5. Executive Engineer, KHD, WRD
6. File concerned.



(Chitam Chongtham)
Superintending Engineer



Manipur Police

I.I.F - 1

FIRST INFORMATION REPORT
(Under Section 173 B.N.S.S.)

1. DISTRICT: Churachandpur
FIR No. 214(08)2024

PS. Churachandpur

YEAR: 2024

Date and time of FIR: 17/08/2024 at 04:30 PM.

2.

SL No.	Acts	Sections
01	BNS	326(b)/329(3)/3(5)

3. (a) Occurrence of Offence:

Day: Not mentioned in the O.E.

Date from: Not mentioned in the O.E.

Date to: Not mentioned in the O.E.

Time Period:

Time from: Not mentioned in the O.E.

Time to: Not mentioned in the O.E.

(b). Information received at PS:

Date: 17/08/2024

Time: 04:30 PM.

(c). General Diary Reference:

Entry No. 20 /CCP/PS/2024

Date & Time: 17/08/2024 at 04:30 PM.

4. Type of information: Written

5. Place of occurrence:

(a) Direction and distance from PS: About 5 Km South

Beat No.

(b) Address: Near Khuga Dam

(c) In case outside the limit of this Police Station, then Name of PS:

6. Complainant/ Informant:

(a) Name: Chitam Chongtham

(b) Fathers name: Ch.Chittaranjan

(c) Date/ Year of Birth: 35 years

(d) Nationality: Indian

(e) UID No.

Passport No. NIL

(f) Date of issue:

Place of issue:

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

Sl. No.	ID Type	ID No.
01		

(h) Occupation:

(i) Address:

Sl. No.	Address Type	Address
1	Present address	Nagamapal, Singjubung Leirak
2	Permanent address	Nagamapal, Singjubung Leirak

(j) Phone number:

7. Details of known/ suspected/ unknown accused with full particulars:

Sl. No.	Name	Alias	Relative's name	Present address
01	Unknown group of individuals	NIL	NIL	NIL

28
49

Reasons for delay in reporting by the complainant/ informant:

Particulars of properties of interest:

Sl. No.	Property Category	Property Type	Description	Value (in Rs.)
---------	-------------------	---------------	-------------	-----------------

01

10. Total value of property: Rs.

11. Inquest Report/ U.D. Case No., if any:

Sl. No.	UIDB No.
01	NIL

12. First Information contents:

GOVERNMENT OF MANIPUR
WATER RESOURCES DEPARTMENT

No.SE/KPC/MIS/2024/125

Dated the 16th Aug. 2024

To,

The Officer-In-Charge
Churachandpur Police Station
Churachandpur, Manipur.

Subject:- Complain regarding Land Encroachment Near Khuga Dam and Request for FIR.

Sir,

I am writing to your immediate attention a pressing issue concerning the illegal encroachment of land near Khuga Dam, Churachandpur. It has come to my notice that a group of individuals has unlawfully occupied and started developing the land adjacent to the Dam which is a violation of property of laws and process a serious threat to the environment and public resources. Their action has been damaged to the Khuga Dam as well as polluted to the Dam.

The encroachment has not only disturbed the natural landscape but also jeopardizes the integrity of the dam area, which is crucial for the community's water supply and ecological balance. The encroachers have begun unauthorized clearing of trees and construction of roads.

I kindly request the Churachandpur Police Station take immediate action as per the law of the State to address this matter. Specifically, I urge you to conduct a thorough investigation to identify and assess the extent of encroachment, register a First Information Report (FIR) against the individuals involved in this unlawful activity and implement measure to halt further development or unauthorized use of the land.

The encroachment of land not only violates the legal norms but also affect the local community and environment. Prompt action from your esteemed office will help restore order and prevent further damage.

Thank you for your attention to this urgent matter.

Your's faithfully

sd/-

(Chitam Chongtham) 35 years
Superintending Engineer Khuga Project
Circle Water Resources Department, Manipur.
Dated, the 16th Aug, 2024

s/o Ch.Chittaranjan Add: Nagamapal, Singjubung Leirak
#7005402938



Endt:No.SE/KPC/MIS/2024/125

Copy to:

1. The Chief Engineer, WRD, Manipur
2. Addl.Chief Enginer-I, WRD, Manipur
3. The Deputy Commissioner, Churachandpur
4. The Superintendent of Police, CHurachandpur
5. Executive Engineer, KIID, WRD
6. File concerned.

(Chitam Chongtham)
Superintending Engineer Khuga Project
Circle Water Resources Department, Manipur.

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at item No.

(1) Registered the case and took up the investigation/ or

(2) Directed (Name of I.O.): Thianminboi Vaiphei

No.

(3) Refused investigation due to:

(4) Transferred to PS:

on point of jurisdiction

E.I.R. Read over to the complainant/ informant, admitted to be correctly recorded and a copy given to the complainant/ informant, free of cost.

Rank: Sub-Inspector (S.I.)
to take up the Investigation:

District:

R.O.A.C

14. Signature/ Thumb impression
of the complainant/ informant

15. Date and time of dispatch to the court: 18/08/2024

Signature of Officer in charge, Police Station

Name: Md. Jaheruddin

Rank: MPS

No.

Officer-in-charge
Churaohandpur Police Station
Manipur



**Government of Manipur
Office of the Range Forest Officer: Churachandpur Range
Tuibong, Churachandpur**

No. 11/1/2022/CRO/596

Churachandpur, the 15th August, 2024

To,

The Divisional Forest Officer
Churachandpur Forest Division
Government of Manipur

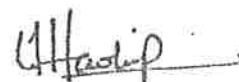
Subject: Inspection Report

Madam,

In inviting a reference to the subject cited above and as per your instruction, a spot enquiry was conducted on the patch of land which was supposedly being on sale by a private party and it was found to be located adjoining Khuga River, beside Khuga Dam and falls under Compartment No. 28 of Teisheng Block. This patch of land does not fall under any Reserved Forest or Protected Forest area and is previously used for Jhum Cultivation and collection of firewood. The nearest village to this land being Phaikhothang Village under Saikot T.D. Block, Churachandpur District.

Submitted for favour of kind information and further necessary action.

Yours faithfully



(Lunkhomang T Haokip)
Range Forest Officer
Churachandpur Range

ANNEXURE-3

OFO/ South Churachandpur

Receipt/Petition No. 202

Date 28-08-2024

46

GOVERNMENT OF MANIPUR
OFFICE OF THE DEPUTY COMMISSIONER, CHURACHANDPUR

No. 2/43/2020-DC/CCP(Pt-1)/10/11

23rd August, 2024

To,

The Divisional Forest Officer
Churachandpur Forest Division,
Manipur

Subject: Enquiry into clearing of land near Khuga Dam- reg.

Madam,

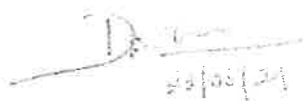
I am to invite a reference to your letter No. 7/22/2019 (FCA)/DFS dated 15th August, 2024 on the above cited subject and to state that vide letter No. 3/11/2020-DC/CCP/1058 dated 16th August, 2024, directions were given to SDOs of Churachandpur and Saikot Sub-Divisions to cause an enquiry in to the matter (Copies of letter enclosed) and to submit a report.

Whereas, the said land falls under the jurisdiction of Saikot Sub-Division, the O/o SDO/ Saikot Sub-Division, conducted an enquiry wherein stakeholders were present. Copy of Report Submitted by Sub-Divisional Officer, Saikot is enclosed along with necessary enclosures wherein the findings are also noted.

Submitted for kind perusal and further necessary action.

Encl.: As stated above

Yours sincerely,



(Dharun Kumar S.)
Deputy Commissioner,
Churachandpur

Copy to:

1. The SDOs, Churachandpur/ Saikot
2. Relevant file.

**GOVERNMENT OF MANIPUR
OFFICE OF THE SUB DIVISIONAL OFFICER: SAIKOT
CHURACHANDPUR DISTRICT.**

No.02/05/2022-SKT(Rev):

Saikot, the 22nd August, 2024.

To,

Deputy Commissioner,
Churachandpur District.

Subject: Enquiry into clearing of land near Khuga Dam-Reg.

Sir,

In inviting a reference to the letter no.3/11/2020-DC/CCP/, dated, 16th August, 2024, on the mentioned subject above, I have the honour to state that, an order has been issued, directing the SDC/Saikot to cause enquiry on the matter. Accordingly, concerned SDC summon all the stake holders for a meeting on 21st August, 2024 and thereafter spot enquiry has been conducted. The proceedings of the meeting is enclosed herewith.

Submitted for kind information and further necessary actions.

Enclosed: Proceedings of the meeting.

Yours faithfully

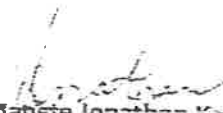

(Miange Jonathan Kom)
SDO/Saikot

GOVERNMENT OF MANIPUR
OFFICE OF THE SUB-DIVISIONAL OFFICER: SAIKOT
CHURACHANDPUR

ORDERS

Saikot, the 16th August 2024

No. 05/35/SDD(SKT)/Misc/2017: In connection with clearing of land near Khuga Dam, it is hereby directed SDC Saikot to cause enquiry on the legal status of the land, status of compensation of the land and to call a meeting in the presence of IFCD department, Sehken Village Chief and claimants of the land. The minutes of the meeting may be submitted as early as possible to the undersigned for further necessary actions.


(Mengte Jonathan Kom)
Sub-Divisional Officer Saikot

Copy to:

1. Deputy Commissioner Churachandpur.
2. EE, Churachandpur, IFCD.
3. Sehken Village Chief.
4. Relevant file

GOVERNMENT OF MANIPUR
OFFICE OF THE SUB-DEPUTY COLLECTOR : SAIKOT
CHURACHANDPUR

Saikot, the 22nd August, 2024

To,
The Sub-Divisional Officer
Saikot

**Subject: Forwarding of minutes of the meeting wrt. enquiry of
cleared land near Khuga Dam**

Sir,

In inviting a reference to order No. 05/35/SDO(SKT)/Misc/2017: A joint meeting of Shri T.Paokai Haokip (Executive Engineer IFCD Churachandpur), Shri Haumang(Chief of Sehken Village), and Shri Siaktinpao(Claimant of the land) was held on 21st of August 2024 at 11:00AM in the Office of the Sub-Divisional Officer, Saikot(Mini Secretariat Complex) to discuss and verify relevant documents pertaining to the cleared land near Khuga Dam. The copy of the minutes of the meeting is enclosed herewith. Spot enquiry has been conducted after the meeting.

Submitted for kind information and necessary action.

Encl: As above

1. Minutes of the meeting
2. Relevant documents


(Thongkhonao Haokip)
SUB-DEPUTY COLLECTOR SAIKOT

PROCEEDINGS OF THE MEETING ON ENQUIRY INTO CLEARING OF LAND NEAR KHUGA
DAM HELD ON 21ST AUGUST 2024 AT 11:00AM.

At the outset, the Sub-Deputy Collector, Saikot welcomed the members and highlighted the agenda of the meeting.

Member present:

1. Siektinpao of New Mata Village (land owner)
2. T. Paokai Haokip (EE, IFCD)

1. To establish the legal status of the land in question, Shri Siektinpao produced the related land documents. The land was acquired viude sale deed registration No. 159 of 3/12/1971 at Sub Registrar Churachandpur. The documents was verified and found to be genuine. (documents enclosed)
2. As per the Water Resources Department, monetary compensation was awarded to Shri Siektinpao twice as under:
 - a) A portion of land to be submerged, measuring 4.97acre amounting to Rs. 91,845.00 vide No. DC(CCP)/LA/96-1(B)/759 dated 9th April 2003 (copy enclosed). The gazette copy of area measuring 4.97acre of land vide gazette order No: 460 dated 8th Feb. 1996 is enclosed.
 - b) Further, another payment was made to the same person amounting to Rs. 78,192.34 dated 29th March 2007 vide Cheque No. 342292 on account of the Execution case No. 3 of 2000 OS(LA) No. 18/(1330)/83/50/88/53/89. A photocopy of APR enclosed.
3. Water Resources Department further stated that as per the map and documents available with them so far, the compensated area of land comprises of submerged area and low lying areas only. The meeting ended with thanks from the SDC/Saikot.

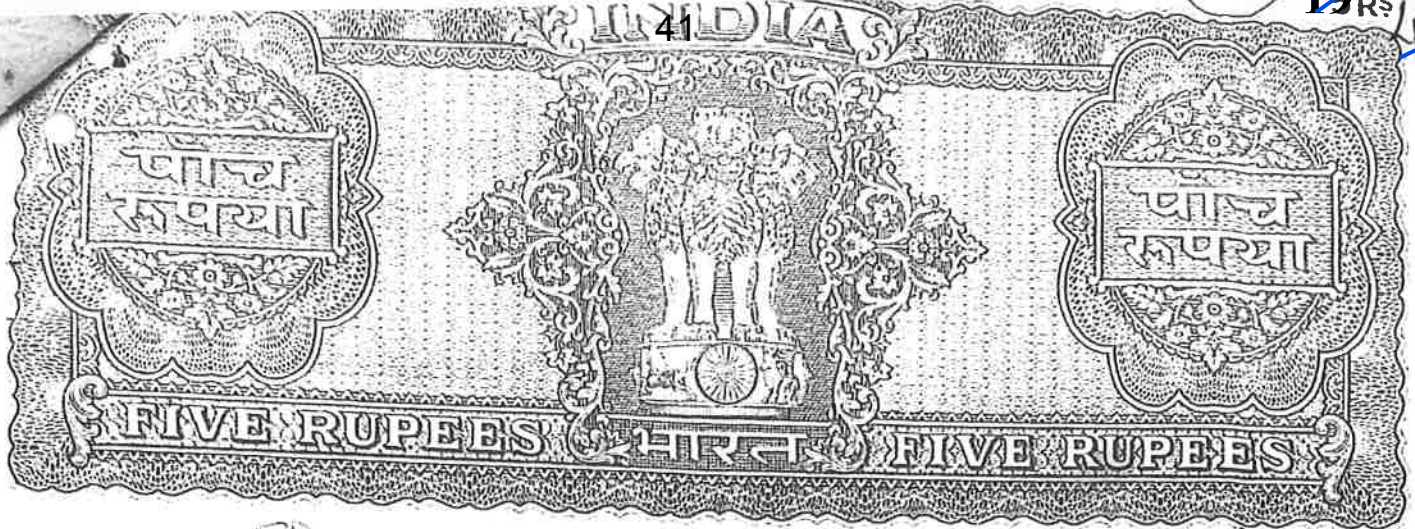
Encl:

1. Copy of Sale deed No 159 of 3/12/1971
2. Gazette No. 460 of 8th feb. 1996
3. Copy of APR for Rs. 78,192.34


(Thongkhohao Haokip)
Sub-Deputy Collector/Saikot

Copy to:

1. The Deputy Commissioner, Churachandpur
2. Executive Engineer, IFCD, Churachandpur



L. No. 159 of - 1971.
Regd. No. 159 of 3-12-71.

Admissible under Act XVI of 1908
correctly stamped for exemption
from stamp duty under the Indian
Stamp Act Section 230, 7/12/73.

Sub-Registrar,
Churachandpur.

1. Jan Kharbi
2. S. Sanku Dob
M. S. ...

A/B
C

Witness:- 1. Son zangam Chah som rukteze

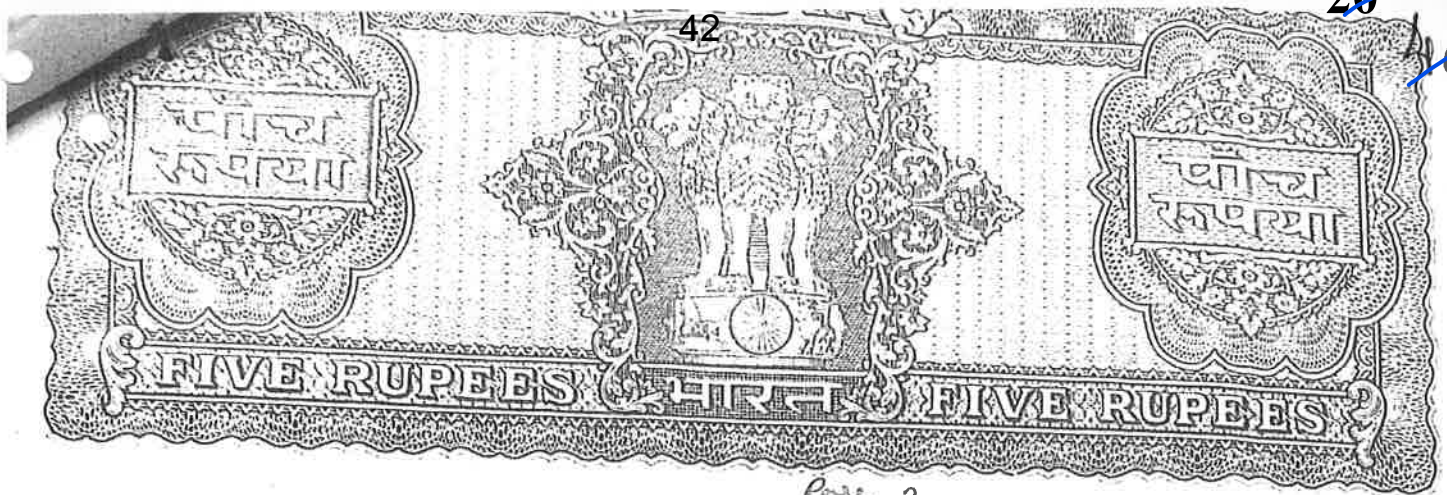
2. S. Sanku Chah som Chah som

This conveyance has been made on this 1st day of December 1971 between 1. Shri Suahdou Chief 810 (2) Paungahau of Sakhlen village, P.S. Churachandpur, Manipur and 2. Shri Jam Chosei S/o Lunkhothang Chief of Lhahvon-misao village, P.S. Churachandpur, Manipur, by occupation, cultivators hereinafter called vendors on the one part and Shri Sieltinpau s/o Saisom of Saitpa village, P.S. Churachandpur, Manipur by occupation cultivator herein after called vendee do hereby acknowledge receipt of the sum of Rs 500/- (rupees five hundred) only being the consideration money in respect of a part of their land, measuring about 20.50 acres, within the land of Sakhlen and Lhahvon Misao villages, the description of which is given

Carved out about
Contn. on page 2. 15 (fifteen) acres
vide Regn. G/ord
No. 63 of 2009 in
favor of Mista Paulindal
Hakkip alias Sollar and
Letkhozin Hakkip

Sub-Registrar,
Churachandpur,

(B. K. SIMTE)
Sub-Registrar,
Churachandpur



Page 2.

S. Mah. do.
 Jan 11/1907

[Handwritten signature]

Witness:-
 1. Son jagannath ram village

2. S. Mahalingam Sakeru

given in the schedule below.

That, on and from the date of executing this conveyance by the vendor all rights, privileges that the vendor and his legal heirs, successors and representatives have been holding pertaining the said land shall stand transferred, vested in or on the vendor who shall become of the owner of the said land with investment of all benefits, rights, privileges that would or may be derived through or from upon the said land by mutating or transferring the said land in his name.

That, the execution of conveyance by the vendor concerning the sale of the land in question shall be binding upon himself and also upon his legal heirs, successors and representatives. That any objection or any claim or any counter claim that may arise from any source regarding the sale

[Signature]
 Sub-Registrar,
 Channarayana

[Signature]



Page 3.

A/6
9

1. Son Jagan Chah Room Nibhok

2. Suresh Chivale - Sakanting

Sale of the land shall be of the responsibility of the vendor.

That, in endorsement of the above terms and conditions and in token of having received the sum of Rs 500/- (Rupees five hundred) only in full on account of consideration money in respect of the said land, we, 1. Sri Sushdora and 2. Gan-Whoser Vendors do hereby put our signatures herein below on this 1st day of December 1971 in the presence of the witnesses at the court premises of the Sub-Registrar, Chunchandpur Sub-Division, South District, Manjira.

Schedule of the land:-

- East:- Chingtel + Leivanghon.
- West:- Chingkhong-Lambis.
- North:- Khaik's Reserved land.
- South:- Leihom-gom.

Sd/- Chunchandpur
1-12-71

Signed by
1. Sushdora

Witness:-

Sub-Registrar
Chunchandpur
12/12/71

Copy
[Handwritten notes]

TO WHOM IT MAY CONCERNED.

This is to certify that the land marked 'E' in the map indicating the lands to be acquired for the Khuga Irrigation Project (1st Phase) is part of the land which was transferred by way of sale to Shri Siaktinpau s/o Soivom of Saipum village vide Registration No. 159 dated 3.12.1971 and that the land was within the boundaries of Sehken and Lhavom villages before transfer of the same to the said shri Siaktinpau.

Expt A/3

Dated 5.5.1981.

Witness - Khaizalal
Saipum village.

A/3/1

1. *Suahto U*
(SUAHTO U)
Chief of Sehken village.

A/3/2

2. *Semkhomang*
(SEMKHOMANG)
Chief of Lhavom village.

Instric Judge, M...

A/3/3

Instric Judge, M...

GOVERNMENT OF MANIPUR
WATER RESOURCES DEPARTMENT

23
ANNEXURE-A

No.EE/KHWD/1-60/2024-25/36

Mata: The 19th Aug. 2024

To

The Divisional Forest Officer
Churachandpur Forest Division,
Government Of Manipur

Subject: Enquiry regarding clearing of land near Khuga Dam

Sir/Madam,

With reference to your letter No. 7/22/2019(FCA)/DFS dated 16th August 2024. I am submitting herewith the report after site inspection and duly verify the available document in our office. As per finding, the owner of the question land is in the name of Shri. Siaktinpao s/o Soivum of Mata as per the documents in the revenue office SDO Saikot (photo copy of Sale deed enclosed).

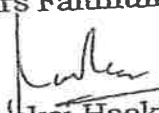
Water Resources Department has also acquired a portion of land to be submerged from Shri Siaktinpao measuring 4.97 acre amounting to Rs. 91,845.00 vide No. DC(CCP)/LA/96-1(B)/759 dated 9th April 2003 (Copy enclosed). The gazette copy of area measuring 4.97 acre of land vide gazette order No:460 dated 8th Feb. 1996 is enclosed.

Further, another payment was paid to the same person amounting to Rs. 78,192.34 dated 29 March 2007 vide Cheque No. 342292 on account of the Execution Case No. 3 of 2000 OS(LA)No. 18/(1330)/83/50/88/53/89. A photo copy APR enclosed.

From the above facts, Water Resources Department has compensated and acquired only the submerged area.

This is for your kind information.

Yours Faithfully,


(T. Paokai Haokip) 19/8/24
Executive Engineer


Khuga Headworks Division
Water Resources Department

Mata: The 19th Aug. 2024

No.EE/KHWD/1-60/2024-25/36

Copy to:

1. Additional Chief Engineer-1
2. Superintending Engineer, KPC., WRD
3. Engineer officer to Chief Engineer
4. Guard File


Executive Engineer
Khuga Headworks Division
Water Resources Department

Manipur



Gazette

**EXTRAORDINARY
PUBLISHED BY AUTHORITY**

No. 460 Imphal, Thursday, February 8, 1996 (Magha 19, 1987)

**GOVERNMENT OF MANIPUR
SECRETARIAT REVENUE DEPARTMENT**

NOTIFICATION
Imphal, the 29th January, 1996

No. 38/43/93-R. – The Government of Manipur is pleased to notify under Section 4 of the Land Acquisition Act, 1894 that the lands specified in the schedule below are likely to be needed as part of the acquisition of unsurveyed hill land (phase-11) under the Khuga Dam Project.

SCHEDULE

Sl. No.	Name of the owners.	Area to be acquired.	Nature of lands.
1.	Shri Siaktinpao s/o Seivum of Mata	4.97 Acres	Unsurveyed hill land (Ujok)
2.	Smt. Kimlianting w/o (L) Minkhopao of Saipum	2.87 -do-	Unsurveyed hill land (paddy field)
3.	Shri Thangneilian s/o Ginkholal of Saipum	14.37 -do-	Unsurveyed hill land (Uyok)
4.	Shri Genkholian s/o (L) Thangtinkai of Saipum	3.24 -do-	Unsurveyed hill land (paddy field)

2. Further, the Government of Manipur being of the opinion that the said land is urgently needed for the said public purpose is pleased to direct under Sub-Section (4) of Section 17 of the Act that the Provision of Section 5-A of the Act

KHUGA MULTIPURPOSE PROJECT COMPENSATION PAYMENT FOR LAND AND R.R.

Sl. No.	Award No. & Date			Area (In acre)	Classification of land		Amount of land compensation	Purpose/particular	Remarks
1	No.5/43/DC(S)79	dt.	10/6/86	11.83	Surveyed land	Rs.	127,339.50	Khuga Dam Project 1st Phse.	
2	No.5/43/DC(S)79(Pt.I)	dt.	21/7/1981	185.86	Un-surveyed land	Rs.	641,217.00	Khuga Dam Project 1st Phse.	
3	No.LA/ACCN/7/82	dt.	20/4/82	13.36	Un-surveyed land	Rs.	45,747.00	Khuga Dam Project 1st Phse.	
4	No.5/43/DC(S)79(Pt.I)	dt.	8/10/1982	72.72	Un-surveyed land	Rs.	88,628.00	Project colony area.	
5	No.5/43DC(S)79(Pt.II)	dt.	25/3/83	19.13	Surveyed land	Rs.	71,425.00	Constn. Of Dam complex	
6	No.5/26/DC/(CH)	dt.	5/7/1985	12.61	Unsurveyed land	Rs.	68,232.71	Constn. Of Spillway	
7	No.DC(CCP)/LA/87-A	dt.	1/4/1993	1.29	Unsurveyed land	Rs.	15,082.68	Constn. Of additional approach road	
8	No.DC(CCP)/LA/87-A	dt.	1/4/1993	2.91	Unsurveyed land	Rs.	70,806.00	Dam area	
9	No.DC(CCP)/LA/92-4	dt.	3/6/1994	1.73	Patta land	Rs.	34,409.00	Constn. Of dumping area	
10	No.DC(CCP)/LA/96-6	dt.	7/3/1994	8.90	Unsurveyed land	Rs.	81,168.00	Constn. Of pipe line water supply	
11	No.5/43/DC(S)79	dt.	10/6/1981	11.83	Surveyed land	Rs.	127,339.00	Project Office Complex etc. i/c Approach road to Dam Area	
12	No.5/43/DC(S)78(Pt.III)	dt.	23/03/83	28.00	Surveyed land	Rs.	96,761.50	Project Office Complex etc. i/c Approach road to Dam Area	
13	No.DC(CCP)/LA/96-1(B)/759	dt.	9/4/2003	4.97	Unsurveyed land	Rs.	91,845.00	Project colony area.	
14	No.DC(CCP)/LA/91-4	dt.	30/6/94	2.79	Patta land	Rs.	107,421.00	Constn. of water supply scheme (Pipe line)	
				1.84	Unsurveyed land			Constn. of water supply scheme (Pipe line)	
				379.77			1665,421.39		(A)
15	No.5/26/DC/(CH)	dt.	5/7/1985	12.61	Un-surveyed land	Rs.	68,232.71	Constn. Of Spillway	
16	No.DC(CCP)/LA/92-1	dt.	3/8/1993	429.86	Unsurveyed land	Rs.	4,376,599.00	Constn. Of Khuga Dam Reserved (Submerged)	
17	No.DC(CCP)/LA/52-(Pt.I)	dt.	29/5/95	413.08	Patta land	Rs.	17,445,456.00	Submerged Area	
18	No.DC(CCP)/LA/96-1(B)	dt.	31/1/97	20.48	Unsurveyed land	Rs.	461,769.00	Submerged Area	
19	No.DC(CCP)/LA/93-3(A)	dt.	2/1/1996	142.68	Unsurveyed land	Rs.	2,332,519.40	Submerged Area	
				1,019.71			24,734,667.11		

List of Reserved Forests in Manipur

Sl. No.	Name of Reserved Forests	District	Division
1	Cheklapai	Churachandpur	Churachandpur
2	Chingkheiching	Imphal East	Central
3	Dampi	Churachandpur	Churachandpur
4	Gwarok	Thoubal	Thoubal
5	Heingang	Imphal East	Central
6	Heirok Chingdompok	Tengnoupal	Tengnoupal
7	Irangmukh	Noney	Noney
8	Jirimukh	Jiribam	Jiribam
9	Jiri-Makru (Keiphundai)	Jiribam	Jiribam
10	Kangchup Chiru	Kangpokpi	Kangpokpi
11	Kangchup	Kangpokpi	Kangpokpi
12	Kangbung	Chandel	Chandel
13	Kanglatongbi-Kangpokpi	Kangpokpi	Kangpokpi
14	Keiphundai Extension	Jiribam	Jiribam
15	Khamenlok-Gwaltabi	Senapati	Central
16	Khumanthou Ching	Kangpokpi	Kangpokpi
17	Khunulaba Ching	Kakching	Thoubal
18	Konung	Bishnupur	Bishnupur
19	Laimaton	Noney	Noney
20	Langjingmanbi	Churachandpur	Bishnupur
21	Langol	Imphal West	Central
22	Langol (Extension)	Imphal West	Central
23	Longya	Chandel	Chandel
24	Ningthemchakhul (Laiching)	Imphal East	Central
25	Nongmaiching	Imphal East	Central
26	Nongrenching (Khema)	Imphal East	Central
27	Sambei Purum	Imphal East	Central
28	Thongam Mondum	Thoubal	Thoubal
29	Thongjao Kabui	Kakching	Thoubal
30	Tolbung	Pherzawl	Pherzawl
31	Tadubi-Maram	Senapati	Senapati
32	Vangai	Jiribam	Jiribam
33	Waikhong Pine	Kakching	Thoubal
34	Warok	Bishnupur	Bishnupur

List of Protected Forests in Manipur

Sl. No.	Name of Protected Forests	District	Division
1	Bishnupur Khoupum Roadside	Bishnupur, Noney	Bishnupur, Noney
2	Churachandpur-Khoupum	Churachandpur	Churachandpur, Noney, Bishnupur
3	Churachandpur-Thinghat Roadside	Churachandpur	Churachandpur
4	Churachandpur Tipaimukh Roadside	Churachandpur, Pherzawl	Churachandpur, Pherzawl
5	Gwalatabi Urkhul Roadside	Urkhul	Urkhul, Central
6	Haraorou	Kangpokpi	Kangpokpi
7	Imphal-Iril	Kangpokpi, Senapati	Kangpokpi, Senapati
8	Kakching Khunou Mamang Ching	Chandel	Chandel
9	Kangchup Leimakhong-Irang	Kangpokpi, Noney	Kangpokpi, Noney
10	Kangpokpi Tamenglong Roadside	Kangpokpi	Kangpokpi, Tamenglong
11	Kharam	Kangpokpi	Kangpokpi
12	M.XVI(A)	Kangpokpi	Kangpokpi
13	Parallel Lokchao Roadside	Chandel, Tengnoupal	Chandel, Tengnoupal
14	Sendra	Bishnupur	Bishnupur
15	Sikhong Ningel Hills	Thoubal, Kamjong	Thoubal, Kamjong
16	Soigupat	Bishnupur	Bishnupur
17	Tairenpokpi-tamenglong	Kangpokpi, Noney, Bishnupur	Kangpokpi, Noney, Bishnupur
18	Tuining Tuichum	Churachandpur	Churachandpur
19	Urkhul	Urkhul	Urkhul
20	Valley	Imphal East/west	Central
21	Waithou	Thoubal	Thoubal
22	Yangoi Achouba Sileikhong	Bishnupur	Bishnupur

List of Proposed Reserved Forests in Manipur

Sl. No.	Name of Proposed Reserved Forests	District	Division
1	Burma border	Chandel, Tengnoupal, Kamjong	Chandel, Tengnoupal, Kamjong
2	Chandel pine	Chandel	Chandel
3	Inkanki	Tamenglong	Tamenglong
4	Ireng	Kangpokpi	Kangpokpi
5	Kangpokpi Karong road side	Kangpokpi	Kangpokpi
6	Khunuda Laiching	Thoubal	Thoubal
7	Koubru	Kangpokpi	Kangpokpi
8	Lamdang	Chandel	Chandel
9	Lamphel research plot	Imphal west	Central
10	Lentang PRF	Ccpur	Ccpur
11	Maibamlokpa ching	Bishnupur	Bishnupur
12	New cachar road side	Kangpokpi, Noney, Tamenglong, Jiribam	Kangpokpi, Noney, Tamenglong, Jiribam
13	Nungba	Noney	Noney
14	Oinamlong	Tamenglong	Tamenglong
15	Tuilong	Tamenglong	Tamenglong
16	Tuining Tuichum Yengkai Lok	Ccpur	Ccpur
17	Uningthou ching	Senapati	Senapati
18	Upper makru	Tamenglong	Tamenglong

List of National Parks & Wildlife Sanctuary in Manipur

Sl. No.	Name of National Parks and Wildlife Sanctuary	District	Division
1	Keibul Lamjao National Park	Bishnupur	Bishnupur
2	Shiroi National park	Ukhrul	Ukhrul
3	Bunning Wildlife Sanctuary	Tamenglong	Tamenglong
4	Jiri Makru Wildlife Sanctuary	Tamenglong	Tamenglong
5	Kailam Wildlife Sanctuary	Churachandpur	Churachandpur
6	Khongjaingamba Ching Wildlife Sanctuary	Bishnupur	Bishnupur
7	Yangoupokpi Lokchao Wildlife Sanctuary	Tengnoupal	Tengnoupal
8	Zeilad Wildlife Sanctuary	Tamenglong	Tamenglong

Office of South Churachandpur
 Receipt/Petition No. 207
 Date 20.08.2024

GOVERNMENT OF MANIPUR
 OFFICE OF THE DEPUTY COMMISSIONER, CHURACHANDPUR

No. 2/43/2020-DC/CCP(Pt-1)

24th August, 2024

To,

The Divisional Forest Officer
 Churachandpur Forest Division,
 Manipur

Subject: Request for clarification on "Khuga Reserved Forest".

Madam,

I am to invite a reference to your letter No. 7/22/2019 (FCA)/DFS dated 22nd August, 2024 on the above subject and to state that vide letter No. 2/43/2020-DC/CCP(Pt-1) dated 22nd August, 2024, directions were given to SDOs of Churachandpur and Saikot Sub-Divisions to look into the matter and to submit a report.

In this regard, both Sub-Divisional Officers of Churachandpur and Saikot have submitted their replies vide Letter No. 1/SDO/CH/TCH/2024 dated 23.08.2024 and letter No. 02/SKT/Rev/2023 dated 22.08.2024 respectively, which is self-explanatory. (copy of letters with enclosures enclosed).

Submitted for kind perusal.

Encl.: As stated above

Yours sincerely,


24/08/24

(Dharun Kumar S.)
 Deputy Commissioner,
 Churachandpur

Copy to:

1. The SDOs, Churachandpur/ Saikot
2. Relevant file.

GOVERNMENT OF MANIPUR
OFFICE OF THE SUB-DIVISIONAL OFFICER
CHURACHANDPUR

No.1/SDO/CH/TCH/2024:

Churachandpur, the 23rd August, 2024

To,

The Deputy Commissioner,
Churachandpur.

Subject: Request for clarification on "Khuga Reserved Forest" - reg.

Sir,

With reference to Letter No. 2/43/2020-DC/CCP(Pt - 1) dated the 22nd August 2024 on the above mentioned subject, it is to report that this office has no information or revenue record of any "Khuga Reserved Forest" from the land records available.

2. Submitted for kind information and necessary action please.

Enclosed:

1. Report of Sub-Registrar, Churachandpur Sub-Division (Annexure - I).
2. Written Answers to Unstarred Question in Rajya Sabha dated 5th March 2018 (Annexure - II).

Yours sincerely,


(LAITHAZIM)
Sub-Divisional Officer
Churachandpur.

Annexure - I

To,

The Sub-Divisional Officer,
Churachandpur Sub-Division

Subject: Request for clarification on "Khuga Reserved Forest" – reg

Madam,

With reference to the above subject, it is to state that this office has no information or revenue record of any "Khuga Reserved Forest" from the land records available.

2. Submitted for kind information and necessary action please.

Encl:

1. Report submitted by B. Dongzalian, SK, SDO Office Churachandpur (Annexure – III).

Yours sincerely,



(Satkhogin Kilong)
Sub-Registrar,
Churachandpur Sub-Division

Dated 23rd August, 2024, Churachandpur.

Annexure - II

Statement

District-wise details of Reserved Forest of Mizoram

Sl. No.	District	Reserved Forest	Division
1.	Imphal East	Chinghla Ching	Central Forest Division
		Jaitukh	Jaitukh Forest Division
		Hengang	Central Forest Division
		Nongnaching (Khamai)	Central Forest Division
		Ningthenchakul (Laiching)	Central Forest Division
		Sambei Puran	Central Forest Division
2.	Imphal West	Langol	Central Forest Division
		Langol extension	Central Forest Division
3.	Senapati	Yaingangpekpi	Central Forest Division
		Nongnaching	Central Forest Division
		Khamenlek (Gwalabi)	Central Forest Division
		Khuanthou ching	Central Forest Division
		ladubi, Maram	Senapati Forest Division
		Kangchup Chiru	Northern Forest Division
		Kangchup	Northern Forest Division
		Kanglatombi K	Northern Forest Division
4.	Bishnupur	Khongjaingamba	Bishnupur Forest Division
		Warek	Bishnupur Forest Division

110 *Written Answers to* [RAJYA SABHA] *Unstarred Questions*

Sl. No	District	Reserved Forest	Division
		Konung	Bishnupur Forest Division
5.	Churachandpur	Lanjingmanki	Bishnupur Forest Division
		Tolbung	Southern Forest Division
		Cneklapai	Southern Forest Division
		Dampi	Southern Forest Division
		Vangai	Jiribam Forest Division
6.	Chandel	Tatgemchung	Tengnoupal Forest Division
		Kangbung	Tengnoupal Forest Division
		Lengya	Tengnoupal Forest Division
7.	Tamenglong	Itangmukh	Western Forest Division
		Laimaton	Western Forest Division
		Keiphundai Extn.	Jiribam Forest Division
		Jiri-makuru	Jiribam Forest Division
8.	Thoubal	Heirok Chingdempok	Thoubal Forest Division
		Gwarok	Thoubal Forest Division
		Thongam Mondun	Thoubal Forest Division
		Waikhong Pine	Thoubal Forest Division
		Thongao Kabui	Thoubal Forest Division
		Chingkhengching	
		Khunulabaching	Thoubal Forest Division

22/5

**GOVERNMENT OF MANIPUR
OFFICE OF THE SUB DIVISIONAL OFFICER: SAIKOT
CHURACHANDPUR DISTRICT.**

No.02/SKT/Rev/2023:

Saikot, the 22nd August, 2024.

To,
Deputy Commissioner,
Churachandpur.

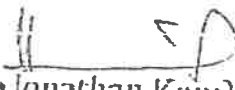
Subject: Request for clarification on Khuga Reserved Forest-reg.

Sir,

In inviting a reference to letter No.2/43/2020-DC/CCP(Pt-), dated 22nd August, 2024, on the above mentioned subject, I am to state that there is no record of "Khuga Reserved Forest" in the revenue land record maintained by Sub-Divisional Office Saikot.

Submitted for kind information and further necessary action.

Yours faithfully,


(Mangte Jonathan Kom)
SDO/Saikot.

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Issued - (P 1-3c)

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GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT AND FORESTS
NORTH ESTERN REGIONAL OFFICE

No.12-3-45-/2010/RONE/MN/2049-53

Dated 29-10-2010

To,
The Addl. Chief Secretary (Forests),
Government of Manipur
Imphal.

Sub:- Approval of Working Plan of Southern Forest Division
(2010-11 to 2019-20) written by Shri H. Brajamani Sharma, IFS

Sir,

The Working Plan for the forests of Southern Forest Division (2010-11 to 2019-20) written by Shri H. Brajamani Sharma, IFS, has been examined in accordance with the provisions of Forest (Conservation) Act, 1980 as amended from time to time, National Forest Policy, 1988 as well as orders of the Hon'ble Supreme Court of India in WP(C) 202 of 1995.

After careful consideration of the proposed Working Plan and points raised in the Approval Committee Meeting held on 6th September, 2010, approval of the Central Government is hereby conveyed under Section-2 of Forest (Conservation) Act, 1980 subject to the observance of following conditions:

1. The approval shall be effective from the date of issuance of this letter and is for a period of 10 years i.e., 2010-11 to 2019-20.
2. All the prescriptions of the Working Plan regarding regeneration, protection and management of the forest will be strictly complied with and any change in the prescriptions of Working Plan will be treated as deviation for which prior approval of competent authority as per National Working Plan Code (Chapter XI) shall be obtained in advance.
3. Any alteration in the plan leading to deviations or involving important technical points shall be made available with necessary draft amendments to the Chief Conservator of Forests (Central) through the PCCF and shall be implemented only after amendments are duly approved by the Chief Conservator of Forests (Central)
4. Sufficient budgetary allocations must be ensured for implementation of various prescriptions regarding protection, regeneration and development of the forests and all the prescriptions mentioned in the Working Plan must be carried out as per schedule. All the felling must be commensurate with regeneration and in case the regeneration works in the areas worked in a year are not taken up in the subsequent year, then felling of trees in forest area shall not be undertaken unless facts are appraised to Central Government and concurrence is obtained for taking up felling operations as per working plan

afc



prescriptions. The Hon'ble Supreme Court of India's orders in this regard will be strictly complied with.

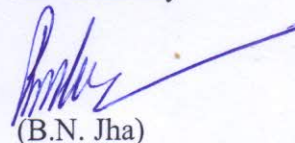
5. The standing instructions issued by the Hon'ble Supreme Court from time to time in W.P.(C) No. 202/95 as well as in similar petitions shall be meticulously followed..
6. The annual permissible annual yield in the selection cum improvement working circle and fuelwood working circle shall not exceed 50% of the prescribed annual yield. i.e. 10828 cum annual yield in selection cum improvement working circle and 110593.5 cum annual yield in fuelwood fodder working circle.
7. Dead & dry volume extracted will be added to the yield and in case prescribed yield has been achieved from dead & dry volume, no further felling will be carried out. Yield from dead, dry and salvaged timber must not exceed 50% the prescribed yield in the Working Plan. Rights and concessions should be given to the rights holders on the principle of sustainability of the forests.
8. No felling of timber shall be carried out on the slopes over 36° (steep slopes), areas having blanks or understocked or in the areas of 20m strip on both sides along the streams and nullahs and 50m strip on both sides along the rivers.
9. No new construction of roads in the forest area shall be taken up for the purpose of extraction of timber.
10. Every year after prescribed harvesting of timber as per prescription taking into consideration the points in para 6 of this approval letter, a report regarding the yield removed shall be communicated to the Regional Office of MOEF with an annual plan of operation for commensurate regeneration in the working plan area before commencement of new forestry operation year (in the month of September).
11. Adequate fire protection measures shall be taken up and adequate funds for this purpose shall be made available by the State Government.
12. Intensive protection measures against biotic interference and encroachment in forests shall be taken up. The case of forest settlement and encroachment shall be expedited and all the Acts, Rules, Orders of Hon'ble Supreme Court of India shall be followed in letter and spirit. Action should be taken for demarcation of forest areas and budgetary provision should be made for the same.
13. It shall be ensured that no activity is permitted/taken up in forest area in violation of the provisions of Forest (Conservation) Act, 1980.
14. There shall be no clear felling of natural forests without prior permission of Central Government.
15. Shifting cultivation shall be discouraged and practice shall be devised to contain such cultivation within already affected area with right land use practices and through social forestry/energy plantations etc.

16. As per directions of Hon'ble Supreme Court of India, no felling or removal of any kind will be done in the Wildlife Sanctuary area. In the Sanctuary, management will be done as per its Management Plan duly approved by the competent Authority.
17. Up to date details of Areas diverted under Forest (Conservation) Act, 1980 shall be appended in the Working Plan.
18. Annual updating of compartment history & control forms with the proposed major deviations if any shall be intimated to the regional Office of MOEF in the month of September every year.
19. A Mid-term review of the progress of implementation of prescriptions as well as efficacy of the Working Plan shall be carried out in the year 2015-16, so that deviations if any causing short falls in achievements of target can be adjusted by the State Level Working Plan Committee in consultation with the Chief Conservator of Forests (Central).
20. A copy each of the Working Plan may be sent to the ICFRE, IGNFA and FSI, Dehra Dun.

The Central Government reserves the right to review/modify or withdraw this approval at any point of time depending upon the management needs and orders of the Central Government/Court.

The Working Plan shall be due for revision in the year 2020-21 and timely steps may please be initiated for periodic revision

Yours faithfully



(B.N. Jha)

Chief Conservator of Forests (Central)

Copy to;

1. The Director General of Forests & special Secretary, Government of India. Ministry of Environment & Forests, Paryvaran Bhavan, New Delhi.
2. The Principal Chief Conservator of Forests Government of Manipur, Imphal for necessary action. This has reference to his letter No. 8/18/2008-09/WP/Forests, dt. 28th September, 2010.
3. The Conservator of Forests, Working Plan, Research & Training, Govt. of Manipur Imphal.
4. The Director (FC) Ministry of Environment & Forests, Paryavaran Bhavan, New-Delhi.



(B.N. Jha)

Chief Conservator of Forests (Central)



भारत सरकार / GOVERNMENT OF INDIA
एकीकृत क्षेत्रीय कार्यालय / INTEGRATED REGIONAL OFFICE
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
लॉउसीब लुम्बतंगेन / LAW-U-SIB, LUMBATNGEN, शिलॉंग / SHILLONG- 793021
E-mail: ro.nez.shil@gmail.com/moefshil_09@rediffmail.com
Tel: 0364-253-7609/7395/4650



No.12-8/72/2015/WP-WS/MN/146

April 19, 2022

To

The Principal Chief Conservator of Forest & HoFF
Forest & Environment Department
Govt. of Manipur
Imphal

Sub: Request for extension of validity of Working Plan period for Southern Forest Division, Churachandpur district, Manipur

Ref: (i) State Govt's letter No. 8/12/2021/Forests dt. 24.03.2022.
(ii) This office letter No. 12-3/106/2010/RO-NE/MN/898 dt. 9.7.2020.

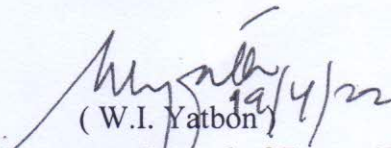
Sir,

With reference to the subject and your letter cited above, I am directed to inform you that the proposal for extension of the validity of Working Plan of Churachandpur Forest Division has been examined in this office. In this regard, the Central Govt. conveys the approval under Section 2 of the Forest (Conservation) Act, 1980 for extension of the approved Working Plan of Churachandpur Forest Division for 1 yr. subject to the following conditions:

- i. The extension of the aforesaid Working Plan is initially for 1 yr. ie. 2022-23.
- ii. The harvest of fuel wood will be subject to 25% of the annual yield of 10828 cum i.e 2707 cum annually based on the previous years' achievement.
- iii. The harvest of fuelwood will be subject to 25% of the total yield of 110593.5 cum i.e 27648 cum per year based on previous years' achievement.
- iv. The State should complete preparation of Working Plan of Churachandpur Forest Division during the year 2022-23.
- v. All other conditions as stipulated in the original approval conveyed vide this office letter No. 12-3-45/2010/RONE/MN/2049-53 dt. 29.10.2010 shall remain the same.

This is issued with the approval of the Dy. Director General of Forests (C).

Yours faithfully,


(W.I. Yatbon)
Dy. Inspector General of Forests(C)

O/C



भारत सरकार / GOVERNMENT OF INDIA
 एकीकृत क्षेत्रीय कार्यालय / INTEGRATED REGIONAL OFFICE
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
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 E-mail: moefro.shillong@gov.in / ro.nez.shil@gmail.com
 Tel: 0364-253-7609/7395/4650



No.12-3-29/2022/RONE/WP/Churachandpur/MN/2406-07

Nov 18, 2024

To

The Principal Chief Conservator of Forest & HoFF
 Forest & Environment Department
 Govt. of Manipur, Imphal

Sub: Submission of First PWPR of Churachandpur Forest Division – reg.

Ref: State Govt's letter No. 8/12/2015/Forests(Pt)/1410 dated 10th March, 2021.

Sir,

I am directed to inform that on the basis of the State Level Consultative Committee meeting held on 21st Dec, 2023 under your Chairmanship, the Central Govt. conveys the approval of the PWPR of Churachandpur Forest Division. The change in area, if any, should be recorded with reasons/justifications thereof in the final Working Plan.

It is kindly requested that necessary action be taken for submission of Draft Working Plan of the Division mentioned above.

Yours faithfully,

(Mrs. L.J. Sylemiong)
 Dy. Inspector General of Forests (C)
 & Head of Office

Copy to:-

1. The Addl. Principal Chief Conservator of Forests, Working Plan, Research & Training, Forest & Environment Department, Govt. of Manipur, Imphal.

Dy. Inspector General of Forests (C)
 & Head of Office

o/c